## Bill No. 172-C of 2016

## THE CITIZENSHIP (AMENDMENT) BILL, 2019

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## BILL

further to amend the Citizenship Act, 1955.

BE it enacted by Parliament in the Sixty-ninth Year of the Republic of India as follows:—

**1.** (1) This Act may be called the Citizenship (Amendment) Act, 2019.

Short title and commencement.

- (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.
- 57 of 1955. 5 **2.** In the Citizenship Act, 1955 (hereinafter referred to as the principal Act), in section 2, in sub-section (*I*), after clause (*b*), the following provisos shall be inserted, namely:—

Amendment of section 2.

"Provided that persons belonging to minority communities, namely, Hindus, Sikhs, Buddhists, Jains, Parsis and Christians from Afghanistan, Bangladesh and Pakistan, who have been exempted by the Central Government by or under clause (c)

of sub-section (2) of section 3 of the Passport (Entry into India) Act, 1920 or from the application of the provisions of the Foreigners Act, 1946 or any order made thereunder, shall not be treated as illegal migrants for the purposes of that Act:

Provided further that on and from the date of commencement of the Citizenship (Amendment) Act, 2019, any proceeding pending against any person referred to in 5 the first proviso shall be abated and such person shall be eligible to apply for naturalisation under section 6.".

Amendment of section 7D.

- 3. In the principal Act, in section 7D,—
  - (i) after clause (d), the following clause shall be inserted namely:—
- "(da) the Overseas Citizen of India Cardholder has violated any of the provisions of this Act or provisions of any other law for the time being in force as may be specified by the Central Government by notification published in the Official Gazette; or";
  - (ii) after clause (f), the following proviso shall be inserted, namely:—

"Provided that no order under this section shall be passed unless the Overseas Citizen of India Cardholder has been given a reasonable opportunity of being heard."

Amendment of Third Schedule.

**4.** In the principal Act, in the Third Schedule, in clause (*d*), the following proviso shall be inserted, namely:—

"Provided that for the persons belonging to minority communities, namely, Hindus, Sikhs, Buddhists, Jains, Parsis and Christians from Afghanistan, Bangladesh and Pakistan, the aggregate period of residence or service of a Government in India as required under this clause shall be read as "not less than six years" in place of "not less than eleven years"."

## LOK SABHA

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BILL

further to amend the Citizenship Act, 1955.

(As passed by Lok Sabha)